

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 13720 OF 2014

(Application for condonation of delay in filing Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2014

Rama Shankar

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The application for exemption from surrendering (Crl.M.P.No. 10682/2014) in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 30.06.2014 when His Lordship was pleased to pass the following order:

"Counsel for the petitioner submits that the petitioner has already surrendered and will file the requisite proof of surrender certificate within three days. Hence the application is disposed of."

It is submitted that the Counsel for the Petitioner has on 7th July, 2014 filed proof of surrender of the Petitioner which is barred by time by 4 days but has not annexed an application for condonation of delay in filing proof of surrender(copy enclosed).

It is submitted that the above-mentioned matter is barred by time by 165 days and Counsel has filed an application for condonation of delay in filing the same.

The application above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 8th day of August, 2014.

Sd/-
ASSISTANT REGISTRAR

COPY TO:

Mr. V.N. Raghupathy, Advocate

c4/dk

ASSISTANT REGISTRAR